

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**88/241-242/ND/2018**

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.10.2018.**

**NAME OF THE COMPANY: Mr. Rahul Gupta V/s. Padam Promoters Pvt.  
Ltd.**

**SECTION OF THE COMPANIES ACT: 241-242**


<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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**Present:** Mr. R. K. Gupta and Ms. Sonam Sharma, Advocates for the petitioner  
Mr. P. Nagesh and Ms. Pooja M. Saigal, Advocate for R-1 & 2  
Ms. Kusum Yadav, Company Prosecutor, ROC

**ORDER**

The point being raised in this petition is that the petitioner had been disqualified as a Director in one of the companies. Under such circumstances, it would be incumbent for the Respondent company to file DR-12. Ld. Company Prosecutor is directed to file the <sup>reply</sup> addressing this point specifically.

To come up on 31<sup>st</sup> October, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**